

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

**ITEM No. 12
(IB)-1481(PB)/2019**

IN THE MATTER OF:

Sh. Satyajeeet Panda &anr. ... Applicant/Petitioner
Vs
M/s. ANS Apartments Pvt Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 17.10.2023

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)**

**SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)**

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant : Mr. Mohit Nandwani, Advocate with Mr. Ram Phal
Bhardwaj RP,
For the SRA : Ms.Harimohan N., advocatge
For the CoC : Mr. P. Nagesh M r. Aditya Vijay Kumar, Mr.Abhinandan
Jain, Mr.IshaTyagi, Advvs.
For G. Noida : Mr. UN Singh Adv. for G. Noida Authority IA-4720/22

ORDER

Ld. Counsels for the parties appeared.

Ld. Counsel for the RP stated that G. Noida has submitted
the details of the breakup of the amount due to them.

List the matter **on 30.11.2023** for a physical hearing.

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**(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)**

-sd-

**(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)**